

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 130/MP/2013**

- Subject : Petition to ensure development of an efficient, co-ordinated and economical system of intra-State transmission lines for smooth flow of electricity from a generating station to the load centers and providing protection systems having reliability, selectivity, speed and sensitivity and keeping them in functional in terms of Regulation 5.2 (I) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 read with Regulation 3 (1) (e) of the Central Electricity Authority (Grid Standards) Regulations, 2010 for ensuring security of the Eastern Regional grid as well as the interconnected India grid.
- Date of hearing : 7.11.2013
- Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri V.S Verma, Member  
Shri M. Deena Dayalan, Member  
Shri A.K. Singhal, Member
- Petitioner : Eastern Regional Load Despatch Centre, Kolkata
- Respondents : Chairman, Jharkhand State Electricity Board, & others
- Parties present : Shri Surajit Banerjee, ERLDC  
Ms. Jyoti Prasad, POSOCO

**Record of Proceedings**

The representative of the petitioner submitted that protection system of Jharkhand State Electricity Board (JSEB) is in an appalling condition since long, resulting in frequent power supply interruptions to industries and traction system in the State. The Commission vide its order dated 17.9.2013 in Petition No. 72/MP/2013 had directed JSEB to set its system right by end of December, 2013. However, a number of tripping and disturbances had occurred in and around Hatia sub-station of JSEB. On most of the occasions, it was observed that a single fault led to tripping of multiple elements and the fault was cleared by tripping from remote end. During the last RPC meeting, JSEB had committed that it will rectify /renovate its protection deficiencies. However, these deficiencies have not yet materialized and disturbances in JSEB are continuing unabated.

2. After hearing the representative of the petitioner, the Commission directed to admit the petition and issue notices to the respondents.

3. The Commission directed the petitioner to serve copy to the petition on the respondents. The respondents were directed to file their response, on affidavit, by 22.11.2013, with an advance copy to the petitioner. The petitioner may file its rejoinder, if any, by 4.12.2013.

4. The petition shall be listed for hearing on 12.12.2013.

By order of the Commission

Sd/-

(T Rout)  
Chief (Law)